

SUPREME COURT OF INDIA

This relates to the proposal for appointment of following two Advocates as Judges of the Delhi High Court:

1. Shri Krishnendu Datta
2. Shri Saurabh Kirpal.

The recommendation made by the Collegium of the Delhi High Court on 13th October, 2017, for elevation of nine Advocates, including the above-named two Advocates, was considered by the Supreme Court Collegium on 4th September, 2018, when it was decided *inter alia* to defer consideration of the names of S/Shri Krishnendu Datta and Saurabh Kirpal. Their names were again deferred by the Collegium on 16th January, 2019.

For purpose of assessing merit and suitability of the above-named recommendees for elevation to the High Court, we have carefully scrutinized the material on record as well as the observations made by the Department of Justice in the file. On the basis of material on record and having regard to all relevant factors, the Collegium is of the considered view that the proposal for elevation of Shri Krishnendu Datta, Advocate, deserves to be remitted to the Delhi High Court. The Collegium resolves to recommend accordingly.

The proposal for elevation of Shri Saurabh Kirpal, Advocate is deferred.

(Ranjan Gogoi), C.J.I.

(S.A. Bobde), J.

(N.V.Ramana), J.

April 01, 2019.